

the availability of power from various sources for the various years of the

Sixth Plan period are indicated in the statement below:—

| Year | Availability from (MW) | | | | Total | Requirement (MW) | Surplus/Deficit (MW) |
|---------------|------------------------|--------------|-------|-------------|-------|------------------|----------------------|
| | Karnataka | Maha-rashtra | Korba | Rama-gundam | | | |
| 1980-81 . . . | 50 | 18 | .. | .. | 68 | 80 | (-) ¹² |
| 1981-82 . . . | 65 | 18 | .. | .. | 83 | 104 | (-) ²¹ |
| 1982-83 . . . | 65 | 18 | 12 | .. | 95 | 113 | (-) ¹⁸ |
| 1983-84 . . . | 65 | 18 | 51 | .. | 134 | 123 | (+) ¹¹ |
| 1984-85 . . . | 65 | 18 | 51 | 47 | 181 | 138 | (+) ⁴³ |

It will be seen that on present indications there is likely to be a slight shortage till 1982-83. The Central Electricity Authority is constantly monitoring the position and every effort is being made to secure assistance from the neighbouring States with a view to meet this shortage. From 1983-84 onwards, the power requirement of the Union Territory of Goa, Daman and Diu will be met in full.

Registration of 'HIRABOL' Weekly from Dhanbad

3870. SHRI A. K. ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the registration of the Hindi weekly from Dhanbad, Bihar, "Hirabol" is still being delayed despite completing all the formalities by the Editor of the weekly long ago; and

(b) if so, the details and steps taken thereon?

THE DEPUTY MINISTER FOR INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) and (b). The weekly could not be registered as the printer's declaration as also the first issue of the newspaper as required under the Press and Registration of Books Act, 1867 have not so far been received.

Cancellation of the Meeting of D.V.C. in February, 1981

3871. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the meeting of the D.V.C. scheduled to be in Calcutta in the last week of February, 1981 was cancelled, if so, facts in detail;

(b) whether it is a fact that the meeting was cancelled despite two of its members, Chairman, D.V.C. and the Power Secretary, West Bengal were available;

(c) whether it is fact that the quorum of the meeting was two and previously also the meeting were held with two members, if so, dates and the place, where such meetings were held in last year, facts in detail; and

(d) reasons for cancelling the present meeting of the Corporation.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The DVC Meeting scheduled to be held in Calcutta on 27-2-1981 was not cancelled, but postponed at the request of the Member representing the State Government of Bihar. The meeting was later held on the 7th March, 1981.

(c) The quorum for the DVC Board meetings is two. During the period from March '80 to February '81 3 Corporation meetings have been held on 27-3-80, 30-4-80 and 27-10-80 respectively, all at Calcutta. Two members of the DVC Board were present in these three meetings, namely Chairman DVC and the member representing the Government of West Bengal.

(d) This has already been stated in (a) and (b) above.

हिन्दुस्तान इन्सेक्टिसाइड लि० के कर्मचारी

3872. श्री निहाल सिंह : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(ग) हिन्दुस्तान इन्सेक्टिसाइड लि० में कुल कितने कर्मचारी काम कर रहे हैं, और पैक्ट्री की स्थापना होने से लेकर अब तक कितने कर्मचारी बीमार हुए तथा उसके परिणामस्वरूप कितने कर्मचारियों की मृत्यु हुई अथवा वे काम के अयोग्य हुए ;

(ख) क्या सरकार ने उन सभी कर्मचारियों की आर्जाविका का कोई प्रबन्ध किया है, जो अपने काम के अयोग्य हो गए हैं; और

(ग) यदि नहीं, तो अभी कितने मामले विचाराधीन हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : (क) दिनांक 31-12-1980 को हिन्दुस्तान इन्सेक्टिसाइड्स लिमिटेड में कार्य कर रहे कर्मचारियों की कुल संख्या 1,915 है। कम्पनी के प्रबन्ध मण्डल ने सूचित किया है कि कम्पनी की स्थापना से लेकर अब तक उनका कोई कर्मचारी बीमार नहीं हुआ

है, अतः किसी कर्मचारी के मरने अथवा उसको व्यवसाय के अयोग्य करार दिये जाने का प्रश्न नहीं उठता।

(ख) और (ग). प्रश्न नहीं उठता।

Recruitment policy in Engineers India Ltd.

3873. SHRI SUSHIL BHATTACHARYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he is aware that the managements of Engineers India Limited are not following the B.P.E. guidelines in regard to the recruitment policy;

(b) whether he is also aware that recently a large scale recruitment was made by the management of Engineers India Limited in violation of all the norms and guidelines of B.P.E.; and

(c) steps Government propose to take in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Recruitment Rules of Engineers India which have been approved by the Board of Directors are based generally on the guidelines given by the Government.

(b) A few specific complaints were received and on enquiry it was found that the recruitments had been made as per Company's Recruitment Rules. There was also an instance where, alleging violation of rules in certain recruitments in Engineers India Ltd.'s field staff at Bharuch, a writ petition was filed in the Gujarat High Court. However, after discussions the matter was settled amicably and the writ petition was withdrawn. Government are not aware of any large scale violation of all norms & guidelines in recruitments by Engineers India Ltd.

(c) Does not arise.